

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).14979/2006

(From the judgement and order dated 21/08/2006 in CMWP No.
44308/2006 of The HIGH COURT OF JUDICATURE AT ALLAHABAD)

NIRMALA DEVI

Petitioner(s)

VERSUS

STATE OF U.P. & ORS.

Respondent(s)

(With prayer for interim relief and office report)

Date: 10/03/2008 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE C.K. THAKKER
HON'BLE MR. JUSTICE D.K. JAINFor Petitioner(s) Mr. Pramod Swarup, Adv.
Ms. Pareena Swarup, Adv.
Mr. Harendra Singh, Adv.For Respondent(s) Mr. M Shoeb Alam, Adv.
Mr. Arvind Varma, Adv.
Mr. Anil Kumar Jha, Adv.UPON hearing counsel the Court made the following
ORDER

Learned counsel for the petitioner states that the matter has become infructuous. He, however, states that the High Court ought not to have dismissed the petition with costs which was quantified at Rs. 20,000/-.

On the facts and in the circumstances of the case, the special leave petition is dismissed as having become infructuous without observing anything on merits. However, in our opinion, the order of the High Courts deserves to be set aside and it is accordingly set aside so far as order of costs is concerned.

[Charanjeet Kaur]
Court Master[Vinod Kulvi]
Court Master